

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/78(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> APRIL 2024**

IN THE MATTER OF	<b>SUMANGAL DEALMARK PRIVATE LIMITED VS CITYSTAR INFRASTRUCTURES LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Sidhartha Sharma, Adv.                      ] For Financial Creditor  
Mr. Rishav Dutt, Adv.  
Mr. A. Kataruka, Adv.

**ORDER**

1. Learned Counsel for the Financial Creditor. None for the Corporate Debtor.
2. Registry is directed to issue notice to the Corporate Debtor to engage a counsel with suitable instruction, by way of speed post and by email and place tracking information on record.
3. Upon receipt of the notice, Corporate Debtor will file Reply Affidavit within a period of two weeks time.
4. List this matter thereafter for arguments **on 24.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**